

Order No. 255/2020 (Administrative)

It has been reported by the Chief Medical Officer Barabanki, vide his letter no. Covid-19/case/report/2020-21/17059 dated 17.09.2020 that two class III employees of Barabanki Judgeship Sushri Garima Mishra D/o Sri Brijesh Kumar Mishra, and Sri Vijay Pratap S/o Sri Jamuna Pratap Singh, presently posted in the Court of Additional Chief Judicial Magistrate, Court No.25 and Civil Judge (Sr. Div), Court No. 20 Barabanki, respectively, have been found Corona Positive today dated 17.09.2020 and he advised to close the Court working for one day.

Therefore, it is ordered that the District Court, Barabanki shall remain closed on dated 18.09.2020, except Family Courts, in pursuance to the guidelines contained in Para No. 15 of Letter No. 1117/LXXXVII-CPC/e-Courts/Allahabad dated 03.06.2020, issued by the Hon'ble High Court.

It is made clear that the Courts of, the Session Judge, Special Judge SC/ST Act, Special Judge EC Act, Special Judge POCSO Act, Courts dealing with cases of Gangster Act & NDPS Act, Chief Judicial Magistrate, Civil Judge (Sr. Div.), Civil Judge (Jr. Div), Court No.13 and Civil Judge (Jr. Div), Ramsanehighat, Court No. 14, Barabanki, shall take up the judicial work through video conferencing from their residential office, pertaining to the matters as contained in clause 'a' to 'f' of Para 2 of letter no. 1298/LXXXVII-CPC/e-Courts/Allahabad, dated 28.07.2020, of the Hon'ble High Court, by mode of JITSI Video-Conferencing software, as provided in the guidelines contained in the said letter.

Services of minimal Court Staff shall be taken for conducting of Court proceeding through the Video-Conferencing.

Nodal Officer Computer and System Officer to make necessary arrangement for generation of dedicated e-mail I.D. of the District Court for receiving of Bail Application/ Urgent matters online, and also provide necessary assistance in respect of Court proceedings through Video-Conferencing.

It is also made clear that entry of the Lawyers and litigants in the District Court Complex is prohibited for the said period.

The Outlying Court at Haidergarh & Gram Nyayalaya, Sirauli Gauspur shall work as usual.

Computer Section, Administrative Office, Account Section and Nazarat Section shall remain open for urgent administrative work and for implementation of orders and direction received from the Hon'ble High Court.

Chief Judicial Magistrate, Barabanki, to make necessary arrangement in regards to remands of accused U/s 167 Cr.p.c. as per usual holiday practice and Sri Nitynand Shrinet, Special Judge SC/ST Act shall take remand of under trial prisoners of his court as well as all other additional Sessions courts.

The District Magistrate and Chief Medical Officer, Barabanki, to ensure complete sanitization of District Court premises and the court rooms on daily basis.

General dates of 17.10.2020 is fixed for the cases listed on 18.09.2020 for all the Courts of Barabanki Judgeship, except bail matters, old cases, the cases at final stage and urgent matters.

This order be uploaded on the website of District Court Barabanki, for information to general public.

Let information be sent to the Hon'ble High Court.

Inform all concerned.


(Ram Achar Yadav)
District Judge,
Barabanki.
17.09.2020